

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1579
ANSWERED ON:03.08.2010
REVISION IN NORMS FOR CALAMITY RELIEF
Kurup Shri N.Peethambara;Lal Shri Kirodi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received requests from the State Governments to revise the norms fixed for Calamity Relief Fund (CRF) and National Contingency Calamity Fund (NCCF);
- (b) if so, the details thereof and the action taken thereon;
- (c) whether the union Government has also received proposals from the State Government to revise the list of calamities for assistance under CRF and NCCF;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the details of the States where Disaster Management Cell has been set up at the State and district level in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes Madam,

The Ministry of Home Affairs had constituted an Expert Group on 27th October 2009 to review and recommend revision of the items and norms of assistance from Calamity Relief Fund (CRF)/ State Disaster Response Fund (SDRF) and National Calamity Contingency Fund (NCCF)/ National Disaster Response Fund (NDRF) for the period 2010-11 to 2014-15. The Expert Group, in order to have a wider cross section of opinion on board, consulted and sought suggestions from all the State Governments and concerned Central Ministries/ Departments. The Group has submitted its report on 30th June, 2010 and is being processed in consultation with Ministry of Finance. The revised items & norms are likely to be issued shortly.

(c) & (d) Yes Madam,

The present list of notified natural calamities is unchanged, which was based on the Award of 12th and 13th Finance Commission operative during the years 2010-11 to 2014-15, consists of cyclone, drought, earthquake, tsunami, fire, flood, hailstorm, landslide, avalanche, cloud burst and pest attack.

The concerned State Governments are required to submit their proposals regarding inclusion of new calamities to the Finance Commission, for consideration and its inclusion in the notified list of natural disasters.

The Ministry of Home Affairs, in its memorandum submitted to the 13th Finance Commission for consideration, had inter-alia suggested the inclusion of sea erosion, cold wave/ heat wave, frost and lightning in the list of calamities eligible for relief under Calamity Relief Fund (CRF/ National Calamity Contingency Fund (NCCF). The 13th Finance Commission, had also inter-alia considered the proposal for inclusion of these proposed calamities in the notified list, however not recommended as one of the calamities qualifying for assistance from Calamity Relief Fund (CRF)/ State Disaster Response Fund (SDRF) and National Calamity Contingency Fund (NCCF)/ National Disaster Response Fund (NDRF). As such, the concerned State Governments are required to provide assistance for relief, rehabilitation from their Plan/ own resources, to the population affected due to other than notified natural calamities.

(e) As per the existing institutional mechanisms all the State Government and Union Territory are having disaster management cell at the State as well as District level for undertaking a holistic, coordinated, and prompt response to any calamity situation in the respective areas in the country. To strengthen the existing DM system in the country, the State Disaster Management Authorities and Districts Management Authorities have been established under the DM Act-2005 to handle the calamities. The list of State Disaster Management Authorities and Districts Management Authorities are at Annexure.